



**KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
TENTH SESSION**

**THE NADAPRABHU KEMPEGOWDA HERITAGE AREA DEVELOPMENT
AUTHORITY (AMENDMENT) BILL, 2026
(LA Bill No. 13 of 2026)**

A Bill further to amend the Nadaprabhu Kempegowda Heritage Area Development Authority Act, 2018.

Whereas it is expedient further to amend the Nadaprabhu Kempegowda Heritage Area Development Authority Act, 2018 (Karnataka Act No. 12 of 2018) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the seventy-seventh Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Nadaprabhu Kempegowda Heritage Area Development Authority (Amendment) Act, 2026.

(2) It shall come into force at once.

2. Amendment of section 3:- In the Nadaprabhu Kempegowda Heritage Area Development Authority Act, 2018 (Karnataka Act No.12 of 2018), in section 3, in sub-section (4),-

(i) for clause (b), the following shall be substituted, namely:-

"(b) The Deputy Chief Minister or the Minister in-charge of Revenue -	Ex-officio Vice-Chairperson;
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(ii) clause (c) and the entries relating thereto shall be omitted;

(iii) after clause (d), the following shall be inserted, namely:-

"(d-1) The Minister for Bangalore Development	- Ex-officio Member;
(d-2) The Minister in-charge of Bangalore South District -	Ex-officio Member; and
(d-3) The Minister in-charge of Bangalore Rural District -	Ex-officio Member;"

(iv) for clause (l), the following shall be substituted, namely:-

"(l) Six non-official members, from Bengaluru Urban District / Bengaluru Rural District / Bengaluru South District who are experts in history and heritage of Nadaprabhu Kempegowda, to be nominated by the State Government	- Non-official Members."
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STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Nadaprabhu Kempegowda Heritage Area Development Authority Act, 2018 (Karnataka Act No.12 of 2018) to revise the provision regarding Vice-Chairperson, Ex-officio members and Non-official members of the Nadaprabhu Kempegowda Heritage Area Development Authority.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

DR. G. PARAMESHWARA
Deputy Chief Minister and
Minister for Revenue

M.K. VISHALAKSHI
Secretary
Karnataka Legislative Assembly

ANNEXURE**Extract from the Karnataka Land Grabbing Prohibition Act, 2011****(Karnataka Act 38 of 2014)****XXX****XXX****XXX****3. Nadaprabhu Kempegowda Heritage Area Development Authority.-**

(1) As soon as may be, after the commencement of this Act, there shall be constituted for the purpose of this Act, an Authority to be called the Nadaprabhu Kempegowda Heritage Area Development Authority.

(2) The Authority shall have its headquarters at Bengaluru.

(3) The Authority shall be a body corporate by the name aforesaid, having perpetual succession and a common seal with power to acquire, hold and dispose of property, both movable and immovable, and enter into contract, and shall by the said name sue and be sued.

(4) The Authority shall consist of the following members, namely:-

- (a) The Chief Minister, - Chairperson;
- (b) The District incharge Minister of Ramanagar - Vice Chairperson;
- (c) The Minister for Revenue - Ex-officio Member;
- (d) The Minister for Kannada and Culture - Ex-officio Member;
- (e) Members of Parliament of Bengaluru Rural Lokasabha Constituency, One Rajyasabha Member who represents the Bengaluru Urban and Members of State Legislative Assembly of Yelahanka and Magadi Constituencies - Members;
- (f) The Mayor, Bruhath Bengaluru Mahanagara Palike - Ex-officio Member;
- (g) The Additional Chief Secretary or Principal Secretary or Secretary to Government, Revenue Department - Ex-officio Member;
- (h) The Additional Chief Secretary or Principal Secretary or Secretary to Government, Finance Department - Ex-officio Member;
- (i) The Additional Chief Secretary or Principal Secretary or Secretary to Government, Kannada and Culture - Department - Ex-officio Member;
- (j) The Principal Secretary or Secretary to Government, Tourism Department - Ex-officio Member;
- (k) The Commissioner of Authority - Member Secretary; and
- (l) Six non-official members, who are expert in history and heritage of - Nadaprabhu Kempegowda, to be nominated by the State Government - Non-official Members

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